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O.A. No.619/2011

ORDER DATED 19th OF September, 2011

K. K. Pattnayak Applicant

Vrs.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Sri B. Mohanty-1, Ld. Counsel for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant brought to our notice that although the applicant has been allowed to voluntarily retire from service w.e.f. 30.04.2011 (A.N.) vide office order no-P/optg/VRS/KKP/11-DRM(p) dt. 28.04.2011, but till date he has not been paid pension, gratuity and other retiral benefits. However, the same having not been extended, the applicant has submitted a representation vide Anneure-A/2 dated 13.07.2011 to Respondent No.1. Since the applicant could receive no response, he has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that he will be satisfied if a direction is issued to Respondent No.1 to whom the representation vide Anneure-A/2 dated 13.07.2011 has been addressed to consider and dispose of the same within a specific time frame.

4. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondents No.1 & 2 are directed to consider and dispose of the pending representation vide

Annexure-A/2 and pass a speaking & reasoned order as per rule within a period of 45 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copies of this order along with copies of the O.A. to Respondents No.1 & No.2 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.

Alka
MEMBER JUDL.

Shash
MEMBER ADMN.

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